

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

40. CP 410/2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2023**

NAME OF THE PARTIES: Ashish C. Nerlekar

V/s

**Decon India Plastics Pvt. Ltd. & 2
Ors.**

Section: 169 & 172 of Companies Act, 2013

ORDER

None present from either side. This matter is listed on board on several occasions, however, it is evident from the order sheet of various dates that none appeared from the side of the Applicant. It appears that the Applicant is not interested in prosecuting the matter. In view of the above conduct and continuous absence of the Applicant, we are of the considered view that the Applicant does not want to prosecute the matter any further. Accordingly, **CP 410 of 2017 is dismissed for non-prosecution.**

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

09.11.2023
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)